

**Government of Jammu and Kashmir**

**Home Department**

Civil Secretariat, Jammu.

Notification

Jammu, the 26<sup>th</sup> of April, 2021

S.O 148.-Whereas, vide notification SRO-260 dated 09<sup>th</sup> of September, 2008, Additional District and Sessions Judge, Jammu, was appointed as an Ex-officio Arbitrator to make an award in respect of land measuring 110 Kanals and 14 Marlas situated at Village Deeli, Tehsil and District Jammu; and

Whereas, the Arbitration proceedings were not completed within the stipulated period and on the request of the Arbitrator, the time to complete the proceedings was extended from time to time, the previous extension having been granted vide notification SRO-432 dated 3<sup>rd</sup> July, 2019, in terms of which the time for making the award was extended by a further period of four months upto 03.11.2019; and

Whereas, the Arbitrator in terms of communication No. 07/ADJJ dated 06.02.2020, sought four months further extension of time for giving his findings; and

Whereas; it has been observed that proceedings in the instant case have been initiated under the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Act, 1968 and the land is under requisition since 03.06.1971 which action, has been saved in terms of Clause 13 of the Jammu and Kashmir Reorganization (Removal of Difficulties) Order, 2019, notified vide S.O 3912(E) dated 30<sup>th</sup> October 2019; and

Whereas, on further examination of the matter, it has been decided to accept the recommendation of the Arbitrator regarding grant of extension in time for making the award; and

Now, therefore, in exercise of the powers conferred under sub rule (1) of Rule 10 of the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Rules, 1969, the Government hereby direct that the time for making the award shall and shall always be deemed to have been extended by a further period of four months w.e.f the date of issuance of this notification.

By order of the Government of Jammu and Kashmir.

  
(Rashid Raina) KAS

Under Secretary to the Government.

No. Home/Land-Acq/138/2015

Dated: 26.04.2021

Copy to the:

1. Principal Secretary to the Government, Revenue Department.
2. Principal Secretary to the Hon'ble Lt. Governor.

3. Joint Secretary (JKL), Ministry of Home Affairs, GoI.
4. Secretary to the Government, Department of Law Justice and Parliamentary Affairs (w.7.s.c).
5. Divisional Commissioner, Jammu.
6. Director, Archaeology, Archives and Museums, J&K.
7. Deputy Commissioner, Jammu.
8. Private Secretary to the Chief Secretary, J&K.
9. Private. Secretary to the Principal Secretary (Home).
10. I/c Website, Home Department.
11. Stock file.

Copy also to:

1. Mr. Raman Sharma, Ld. AAG, Jammu with the request to conduct the proceedings in the matter on behalf of the UT of J&K before the Arbitrator.
2. Principal Director Defence Estates, Northern Command, Satwari, J&K Jammu.
3. Defence Estates Officer, Jammu.

